

The State Trading Corporation of India Ltd. Vs Rajat Pharmachem Ltd. and Others

Court: Delhi High Court

Date of Decision: Dec. 7, 2009

Hon'ble Judges: S.N. Dhingra, J

Bench: Single Bench

Advocate: D. Roy Chaudhary and D. Moitra, for the Appellant;

Judgement

@JUDGMENTTAG-ORDER

Shiv Narayan Dhingra, J.

After considering the judgment of Supreme Court in Abdul Gafur and Another Vs. State of Uttarakhand and

Others, , I consider that the suit prima facie is maintainable.

IA No. 14441/2009 (Exemption)

2. Allowed subject to all just exceptions.

CS(OS) No. 2124/2009

3. Let the plaint be registered as suit.

4. Summons of the suit be issued to the defendants by ordinary process, registered A.D. as well as through approved Courier returnable for 24th

February, 2010.

IA No. 14442/09 & 14443/09

5. Notice for the date fixed.